

## IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE T.R.RAVI

Wednesday, the 27<sup>th</sup> day of March 2024 / 7th Chaithra, 1946WP(C) NO. 12760 OF 2024(T)**PETITIONERS:**

1. LIMJITH K J, AGED 31 YEARS, ADVOCATE, HIGH COURT OF KERALA, S/O JIMMY K J, KATTIKAREN HOUSE, BOAT JETTY ROAD, VADUTHALA PO, COCHIN , PIN - 682023
2. SREEJITH M R, AGED 24 YEARS, S/O M G RAMESAN, MADATHILPARAMBIL, CHATHAMMA, KUMBALAM, ERNAKULAM, PANANGAD, KERALA, PIN - 682506
3. RAKESH N R, AGED 39 YEARS, S/O RAJKUMAR CHANDRAN, DEVABALA MANDIRAM, THOOMBUMKONAM, PUTHUKULANGARA P.O, UZHAMALACKAL, THIRUVANATHAPURAM, PUTHUKULANGARA, KERALA , PIN - 695541

**RESPONDENTS:**

1. UNION OF INDIA REPRESENTED BY JOINT SECRETARY, MINISTRY OF FISHERIES, ANIMAL HUSBANDRY & DAIRYING DEPARTMENT OF ANIMAL'S HUSBANDRY AND DAIRYING KRISHI BHAWAN, NEW DELHI , PIN - 110001
2. STATE OF KERALA REPRESENTED BY ITS SECRETARY ANIMAL HUSBANDRY DEPARTMENT, PIN - 695001
3. JOINT SECRETARY MINISTRY OF FISHERIES, ANIMAL HUSBANDRY & DAIRYING DEPARTMENT OF ANIMAL'S HUSBANDRY AND DAIRYING KRISHI BHAWAN, NEW DELHI , PIN - 110001

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to stay the implementation of Ext. P-2 notification in the interest of justice.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S. K.M.SATHYANATHA MENON , ACHUTH KYLAS, R.MAHESH MENON, SACHIN.P.K, VARGHESE XAVIER, SREEDEVI KYLASANATH Advocates for the petitioners, CENTRAL GOVERNMENT COUNSEL for R1 & R3 and of GOVERNMENT PLEADER for R2, the court passed the following:

**T.R. RAVI, J.**

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**WP(C) No.12760 of 2024**  
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Dated this the 27<sup>th</sup> day of March, 2024

**ORDER**

Admit. CGC takes notice for respondents 1 and 3.  
Government Pleader takes notice for the 2<sup>nd</sup> respondent.

The challenge is to a notification issued by the Central Government whereby, the import trading and selling of certain breeds of dogs which are identified as ferocious in the order have been prohibited. The petitioners claim to be dog lovers and also owners of such breeds, even though it is not specifically pleaded in the writ petition. They rely on the interim orders issued by the High Court of Karnataka and High Court of Calcutta, wherein similar issues were considered and orders of stay have been granted regarding operation of the order of the Central Government.

I have gone through the orders issued. In such circumstances, there will be a direction staying the operation of notification dated 12.03.2024 except with regard to prohibition on import and selling of the dogs for the breeds specified

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therein, subject to further orders in this writ petition.

The respondents to place on record their counter affidavit/statement.

Post after vacation.

Sd/-  
**T.R.RAVI**  
**JUDGE**

mpm



**APPENDIX OF WP(C) 12760/2024**

Exhibit P-2

**TRUE COPY OF THE NOTIFICATION DATED 12.03.2024 ISSUED  
BY THE 3RD RESPONDENT.**

